

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Company Appeal (AT) (Insolvency) No. 255-256 of 2018 &
I.A. No.1058 of 2019**

IN THE MATTER OF:

Punit Garg **...Appellant**

Vs

Ericsson India Pvt. Ltd. & Anr. **....Respondents**

With

Company Appeal (AT) (Insolvency) No. 257-258 of 2018

IN THE MATTER OF:

Satish Seth **...Appellant**

Vs

Ericsson India Pvt. Ltd. & Anr. **....Respondents**

With

Company Appeal (AT) (Insolvency) No. 259-260 of 2018

IN THE MATTER OF:

Suresh Madihally Rangachar **...Appellant**

Vs

Ericsson India Pvt. Ltd. & Anr. **....Respondents**

Present:

For Appellant: Mr. Kapil Sibal, Senior Advocate with Ms. Shally Bhasin, Mr. Chaitanya Safaya and Mr. Prateek Gupta, Advocates.

For Respondents: Mr. Anil Kher and Mr. Bhargav Desai, Senior Advocates with Mr. Praveen Mittal, Mr. Kunal Kher and Ms. Disha Bajaj, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Malak Bhatt, Ms. Shriya Raychudhuri, Advocates for R-5.

**Mr. Sanjay Kapur, Ms. Megha Karnwal,
Mr. Bharath Gangadharan, Advocates for SBI.**

**Ms. Geetanjali Shahi, Advocate for Standard
Chartered Bank.**

**Ms. Maninder Acharya, ASG with Mr. Aman Malik
and Farman Ali, Advocates for Department of
Telecom.**

ORDER

30.04.2019: Mr. Kapil Sibal, learned senior counsel appearing on behalf of the Appellant(s) sought permission to withdraw all appeals in the light of order passed by the Hon'ble Supreme Court on 24th April, 2019 in Writ Petition (Civil) No. 845 of 2018, etc. Learned counsel for the Respondents have no objection to the same.

2. Having heard learned counsel for the parties and in view of the order passed by the Hon'ble Supreme Court in Writ Petition Civil No. 845 of 2018 - 'Reliance Communications Limited & Ors. Vs. State Bank of India & Ors.' on 24th April, 2019 as nothing subsist in these appeals, we allow the Appellants to withdraw all these appeals. All the Interim Orders passed in these appeals are vacated. The Adjudicating Authority (National Company Law Tribunal) will proceed with the matter in accordance with law.

Company Appeal (AT) (Insolvency) No. 255-256 of 2018, 257-258 of 2018 & 259-260 of 2018.

3. The Appellant(s) and others are allowed to bring this order to the notice of the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, who will fix the case 'for orders' on 7th May, 2019, on which date the parties will appear.

4. All the appeals with applications and Interlocutory Applications stands disposed of with aforesaid observations.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc